

**News item captioned 'Land Sharks Denude Delhi's Green Belt'**

193. SHRI R. L. BHATIA: Will the Minister of WORKS AND HOUSING be pleased to state

(a) whether his attention has been drawn to the news item 'Land sharks denude Delhi's belt' appearing in the Times of India, New Delhi dated the 5th February, 1981;

(b) his reaction thereto; and

(c) the action taken or proposed to be taken to stop this illegal land sale?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF): (a) Yes, Sir.

(b) and (c). The sale of land notified under section 4 of the Land Acquisition Act, 1894 is illegal and is a cognizable offence as laid down in the Delhi Lands (Restriction on Transfer) Act, 1972. To check this manace of illegal sale of notified land, the Delhi Administration set up a Special Cell under the charge of a Deputy Commissioner of Police, which has up to the 20th February, 1981 registered 148 cases and arrested 875 persons.

As sale of land in the garb of farm houses outside the urbanisable limits had also been noticed, about 14,000 acres of land in 19 Revenue Estates has been notified under section 4 of Land Acquisition Act, 1894, for acquisition.

SHRI R. L. BHATIA: In Delhi, there is a master plan and also the Land Reforms Act of Delhi. But many colonisers and sharks are taking advantage of this situation and selling the land to the innocent people in the garb of farmland. Other colonisers are also setting up colonies without the permission of the Government. Even *laldora* lands in the villages have been sold out. May I know if such cases have been brought to their notice and if so, what action has been taken by the Go-

vernment? What are the names of those colonisers—who have been responsible for the sale of notified area lands of the Government? Without caring for the Land Reforms Act and DDA's instructions, they have sold lands to the innocent people. Would the Minister tell us the action taken by the Government in this regard and what are the names of those people who have not bothered to take care of the Land Acquisition Act and sold the land to innocent people?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): It was noticed by the Delhi Administration that the sale of land was going on in the garb of farm houses. To check this evil, Delhi Administration issued three Notifications under Section 4 of the Land Acquisition Act, 1894 and propose to acquire 14,000 acres of land in 19 Revenue Estates in East and South Delhi. The DDA have reported that this had a salutary effect on the speculation in land. In West and East Delhi, numerous illegal sale of plots for residential purposes in contravention of the Land Reforms Act and other Acts have taken place. The Delhi Administration had set up a special cell under the charge of a Deputy Commissioner of Police to deal with such cases. So far, till 20-2-1981, 875 persons have been arrested and under the provisions of the Delhi Land (Restriction on Transfer) Act, 1972, about which the hon. member was referring, about 148 cases have been registered for indulging in illegal sale of notified and acquired land in various areas of the Union Territory of Delhi. The setting up of a special cell has curbed the tendency to enter into illegal transactions to a great extent.

There has been illegal sale of land within the *laldora* where vacant plots or built-up houses are sold for factories, proving hazardous to the health of the villagers. The special cell referred to above is taking necessary action in this behalf also.

SHRI R. L. BHATIA: He has not replied to my question. I have asked the names of those colonisers, who in contravention of the rules of the Government, have started these colonies. He has not given the names.

SHRI BHISHMA NARAIN SINGH: These names are not available with me just now. I have given you the figures about the cases registered and persons arrested.

SHRI R. L. BHATIA: I do not want the figures. I asked for the names of those colonisers.

MR. SPEAKER: Have you asked for the names in it?

SHRI BHISHMA NARAIN SINGH: The names are not just now available.

MR. SPEAKER: You will forward the names.

SHRI R. L. BHATIA: I would like to know from the Minister—innocent people especially who live abroad have been buying all these lands from these colonisers—what will be the fate of such people? Is the Government considering any measures to check this and to help those people? Is the Government considering giving some relief to these people? (*Interruptions*).

श्री फूल चन्द वर्मा : मेरा सवाल था ।  
मैं हाउस में था ।

MR. SPEAKER: I called you. I did not fail in my duty. You are not in your seat. Then I called him.

श्री फूल चन्द वर्मा : मैं हाउस में था ।  
मैंने कहा था ।

अध्यक्ष महोदय : मेरे लिए 192 वर  
193 में क्या फर्क है । मेरे लिए कोई फर्क  
नहीं है ।

श्री फूल चन्द वर्मा : मैंने कहा था ।

SHRI JYRMOY BOSU: Mr. Bhatia can get his reply even outside the House because both of them belong to the same party. My supplementary is: Will the hon. Minister kindly tell us how many hotelier entrepreneurs have applied for starting super-deluxe five-star hotels in Delhi? Is it more than 10? If so, how much land will be given to those applicants for constructing five-star hotels before the Asian Games?

SHRI BHISHMA NARAIN SINGH: I require notice for that. This does not arise out of the main question.

MR. SPEAKER: Question Hour is over.

#### WRITTEN ANSWERS TO QUESTIONS

##### working of State Khadi and Village Industries Boards

\*190. DR. VASANT KUMAR PANDIT: Will the Minister of RURAL RECONSTRUCTION be pleased to lay a statement showing:

(a) whether he has severely criticised the functioning of State Khadi and Village Industries Boards, which have not shown any progress in organising Khadi or Village units in the States;

(b) whether the Khadi and Village Industries Commission has given large amounts to the State Boards for specific performance of their aims and objects;

(c) whether the financial position, working report and accounts of the State Boards should be placed before the State Assembly since the KVIC presents its reports and accounts to Parliament; and

(d) what decision has the Government taken to streamline the working